

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**

**Petition No.15/2004**

**In the matter of**

Application for grant of licence for inter-state trading in electricity.

**And in the matter of**

Ispat Energy Ltd. (IEL)

.....**Applicant**

**The following were present:**

1. Shri S.Anand, IEL
2. Shri S. Subramanian, IEL

**ORDER  
(DATE OF HEARING : 25.1.2005)**

The application for grant of licence for inter-state trading in electricity was last heard on 27.4.2004. Vide order dated 30.4.2004, the applicant was directed to place on record certain additional information. It was also noted that trading in electricity was not covered under the objects of the applicant company. The representative of the applicant had undertaken to amend the objects clause of memorandum of association to include trading in electricity among its objects and to file the amended memorandum of articles.

2. Heard the representative of the applicant. The applicant has not taken any steps to comply with the directions contained in the order dated 30.4.2004 or fulfil the undertaking given at the hearing on 27.4.2004. Accordingly, the petition is dismissed in default and for non-prosecution. The petitioner is granted liberty to file a fresh application for grant of licence for inter-state trading in electricity in accordance with law.

Sd/-  
**(K.N. SINHA)**  
**MEMBER**  
New Delhi dated the 25<sup>th</sup> January, 2005

Sd/-  
**(ASHOK BASU)**  
**CHAIRMAN**